



**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 102
CP No. (IB) 95/94(1)/JPR/2021
Under Section 94(1) of IBC, 2016

In the matter of:

Mr. Yogendra Soni (PG to CD G.P. Cottfab Pvt. Ltd.)

...Applicant

**Coram: HON'BLE MS. REETA KOHLI, JUDICIAL MEMBER
HON'BLE MS. KAVITA BHATNAGAR, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : None appeared

ORDER

In the present case, the RP had filed IA No. 314/2024 stating that the repayment plan stands rejected by the CoC. Vide order dated 11.06.2024, it was clearly stated that the debtor shall be entitled to file an application for bankruptcy under Chapter IV. Till date, no application for bankruptcy has been preferred by the debtor. In view of the same, it is considered appropriate to disposed off CP No. (IB)-95/94(1)/JPR/2021 with a liberty to the debtor/creditor to seek permission for filing an appropriate application for initiating of bankruptcy, if required.

(Kavita Bhatnagar)
Technical Member

(Reeta Kohli)
Judicial Member

April 03, 2025